

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.5353/Del/2018  
Assessment Year : 2008-09**

**Smt. Raj Rani Ghai,  
H.No.604, Sector-15,  
Faridabad.  
PAN : AAUPR4116Q.  
(Appellant)**

**Vs. Deputy Commissioner of  
Income Tax,  
Central Circle-1,  
Gurgaon.  
(Respondent)**

Appellant by : None.  
Respondent by : Shri Jagdish Singh Dahiya,  
Senior DR.

Date of hearing : **16.10.2020**  
Date of pronouncement : **16.10.2020**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A)-3, Gurgaon dated 29<sup>th</sup> June, 2018.

2. Nobody appeared on behalf of the assessee before us at the time of Virtual Hearing. The learned counsel for the assessee, vide email letter dated 25<sup>th</sup> September, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16<sup>th</sup> October, 2020.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

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1. Appellant : **Smt. Raj Rani Ghai, H.No.604, Sector-15, Faridabad.**
2. Respondent : **Deputy Commissioner of Income Tax, Central Circle-1, Gurgaon.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar